GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS RAJYA SABHA UNSTARRED QUESTION No-926 ANSWERED ON – 08/12/2025

RIGHTS OF RELIGIOUS MINORITIES

926. SHRI A. A. RAHIM:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether Government has undertaken any review or assessment regarding reports of increasing targeted attacks against religious minority communities and if so, the details thereof;
- (b) whether institutional mechanisms meant to safeguard minority rights have been evaluated for their effectiveness and independence and details of steps taken to strengthen them; and
- (c) the measures proposed to ensure that individuals belonging to minority religions can freely practice their faith without fear, coercion or undue interference?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJIJU)

(a) to (c): 'Public order' and 'Police' are subjects under the State list in the seventh schedule of the Constitution of India. State Governments are entrusted with responsibility for prevention, detection and investigation of such crimes and for prosecuting criminals through legal processes.

The safeguards for the protection of interests of Minorities are mandated in the provisions of the Constitution of India under Articles 15(1) & (2), 16(1) & (2), 25(1), 26, 28, 29(2), 30(1), 30(1A), 30(2).

However, petitions are received in the National Commission for Minorities, Ministry of Minority Affairs, in which instances of violence, attacks, religious rights etc. are cited against minorities in the country. At the same time, the Commission also takes Suo-Moto cognizance of some incidents. As per Section 9(1)(d) of the NCM Act 1992, the petitions and Suo-moto cases are taken up with the concerned Authorities/State Governments for redressal.
